

### Villages having primary schools

†2035. SHRILAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of villages having primary schools in the country;
- (b) the number of villages in the country which are not having primary schools; and
- (c) whether Government has formulated a plan to ensure that there is a primary school in all the villages in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) As per the Census, 2011, there are 5,94,473 inhabited villages in the country. Out of these, 5,83,603 villages are having primary schools as per the Unified District Information System for Education, 2014-15. Thus, 10,870 (1.8%) villages do not have primary schools.

(c) and (d) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education to every child of the age group of 6 to 14 years in a neighbourhood school till completion of his or her elementary education.. It is the duty of the State Governments and local authority to establish school, within area or limits of neighbourhood as prescribed under their State RTE Rules, where it is not so established. The Sarva Shiksha Abhiyan (SSA), which is the designated Centrally Sponsored Scheme to meet the objective of the RTE Act, 2009, supports States and UTs for various interventions including opening of new schools as per RTE norms. Under SSA, since inception of the scheme in 2001 till 31.3.2016, 2,04,732 new primary schools have been sanctioned to States/UTs. The number of children enrolled at elementary level has increased to 19.8 crore in 2014-15 from 15.1 crore in 1998-99.

### Mandatory learning of Sanskrit in technical institutes

2036. SHRI D. P. TRIPATHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there has been a decision to make learning Sanskrit mandatory in all institutions in India, including the technical institutions, if so, whether it has already been enforced, if not, the reasons therefor; and
- (b) whether it is also to be enforced in regions where the knowledge of Sanskrit is non-existent?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) No, Sir.

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†Original notice of the question was received in Hindi.

(b) Does not arise.

**Backlog of vacancies under reserved category**

†2037. SHRI P. L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether University Grants Commission (UGC) issues guidelines to all Central Universities to implement reservation related rules in letter and spirit and recruitment be made for backlog posts, the details thereof; and

(b) whether it is also a fact that UGC guidelines are not being adhered to in Central Universities and a huge backlog of vacancies exist there, if so, the number of teaching and non-teaching posts duly reserved for reserved classes in Central Universities, the volume of backlog for these posts, the action plan chalked out to fill up the said backlog vacancies, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) Yes, Sir.

(b) The details indicating the sanctioned, existing and vacant position of teaching and non-teaching staff (category-wise) in Central Universities (CUs) under the purview of the University Grants Commission (UGC) are given in the Statement-I and Statement-II respectively (*See* below). The details of the backlog vacancies for teaching and non-teaching posts as on 31.3.2016 is given in the Statement-III (*See* below).

UGC has issued instructions from time to time to all CUs for (i) implementation of SC/ST/OBC/ PwD reservation policy of the Govt, of India / UGC (ii) strict compliance of reservation policy, (iii) display of reservation roster on University website and (iv) filling up of remaining identified backlog reserved vacancies of these categories in teaching and non-teaching posts.

UGC has also issued guidelines for strict implementation of reservation policy in Universities, Deemed to be Universities, Colleges which are available on UGC website ([www.ugc.ac.in](http://www.ugc.ac.in)).

While releasing the grant to CUs, it is mentioned in all sanction letters from time to time with regard to reservation of SC/ST/OBC/ PwD posts and fill up the backlog vacancies.

The incidence and filling up of vacancies in CUs is an ongoing and continuous process. It is pertinent to mention here that the onus of filling up of posts, including those belonging to reserved category, lies in the Central Universities which are autonomous bodies created under the respective Acts of Parliament.

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†Original notice of the question was received in Hindi.